

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 4th day of December 2000

Original Application no. 1418 of 1997

Hon'ble Mr. S.K.I. Naqvi, Judicial Member

Smt. Sukhdeiya, W/o Late Deu,
R/o Kalwaria, P.O. Durgawati,
Dt. Kaimur (Bhabhua).

... Applicant

C/A Shri S.K. Dey, Shri S.K. Mishra

Versus

1. Union of India through the General Manager
E. Rly., Calcutta - 1.

2. Divisional Rly., Manager, E. Rly.,
Moghalsarai, Varanasi.

... Respondents

C/Rs Shri A.V. Srivastava

S. K. Dey

...2/-

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O R D E R(Oral)

Hon'ble Mr. S.K.I. Naqvi, Member-J.

Smt. Sukhdeiya, widow of late Shri Deu has come up seeking relief to the effect that the respondents be directed to consider the case of her son namely Shri Lalji Ram for compassionate appointment.

2. As per applicant's case, her husband late Shri Deu, while in the employment of respondents establishment as Valve-man, died during his duty hours, leaving behind his widow, 2 sons, daughter and widow mother as dependents to him. She being poor, landless Scheduled Caste lady is under hard distress ^{after the} ~~under~~ death of sole bread earner of her family. Therefore, she moved the authority in respondents establishment for appointment of her son on compassionate ground. But her request remains pending without any decision thereon.

3. The respondents have contested the case and filed CA. The main objection from the side of the respondents is delay in the move.

4. Heard learned counsel for the rival contesting parties and perused the record.

5. I find a fit matter to direct the respondents to decide the pending representation (annexure 3 to the OA) of the applicant within 3 months from the date of

(Signature)

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communication of copy of this order. In case some delay is found in moving of the applicant, the same may be decided sympathetically.

6. With the above observation, the OA is decided. No order as to costs.

S. S. Nagar

Member-J

/pc/